

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 723 of 2019

IN THE MATTER OF:

Vishal Doshi

...Appellant

Versus

Bank of India & Anr.

...Respondents

Present:

For Appellant :

Mr. Abhijit Sinha, Mr. Mahesh Agarwal, Mr. Arshit Anand and Mr. Himanshu Satija, Advocates

O R D E R

18.07.2019 Learned counsel for the Appellant submits that the Appellant have no knowledge of the impugned order dated 12th March, 2019 and it has come to their knowledge recently, for which proper affidavit is required to be filed for condonation of delay.

On merit, it is submitted that the pledge has already been invoked by the Bank and custody of the goods have been taken over. However, it is not clear as to how the Appellant can argue that there is no debt payable if the custody of the goods already taken. However, we want to hear the question on merit and allow the Appellant to file proper petition of condonation of delay within 10 days.

Post the case 'for Admission (Fresh Cases)' on **1st August, 2019.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

/ns/gc